# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

#### Petition No. 248/AT/2025

Coram:

Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Date of Order: 15th May, 2025

#### In the matter of

Petition under Section 63 read with Section 79, including Section 79(1)(c) and (d) of the Electricity Act, 2003 seeking adoption of the transmission charges payable by Central Transmission Utility of India Ltd./ Respondent No. 1 for implementation of the Transmission Scheme for integration of Bijapur REZ in Karnataka by the Petitioner.

#### And

In the matter of

## Bijapur REZ Transmission Limited,

Urjanidhi, First Floor, 1, Barakhamba Lane, Connaught Place, New Delhi-110001.

...Petitioner

#### **VERSUS**

# 1. Central Transmission Utility of India Limited, Shram Shakti Bhawan.

Rafi Marg, New Delhi-110001.

## 2. PFC Consulting Limited,

Urjanidhi, First Floor, 1, Barakhamba Lane, Connaught Place, New Delhi-110001.

#### 3. Kerala State Electricity Board Limited,

Tariff Regulatory and Affairs Cell, Vydyuthi Bhavan, KSEB Ltd., Thiruvananthapuram-695004, Kerala.

#### 4. Tamil Nadu Generation & Distribution Corporation,

NPKRR Maaligai, 144 Anna Salai, Chennai–600002, Tamil Nadu.

## 5. Karnataka Power Transmission Corporation Limited,

Corporate Office, KPTCL,

Kaveri Bhavan, K.G Road, Bengaluru-560009, Karnataka.

## 6. Southern Power Distribution Company of Andhra Pradesh Limited,

APPCC, Vidyut Soudha,

Gunadala, Vijayawada-520004, Andhra Pradesh.

#### 7. Transmission Corporation of Andhra Pradesh Limited,

Power Systems & Commercial, APTRANSCO, Vidyut Soudha, Vijayawada-520004.

### 8. Gulbarga Electricity Supply Company Limited,

Corporate Office, PTC Section, Station Main Road, Opp. Parivar Hotel, GESCOM, Kalaburagi, Gulbarga (Kalburgi)-585102, Karnataka.

## 9. Transmission Corporation of Telangana Limited,

6-3-572 Vidyut Sauda, Khairatabad, Hyderabad–500082, Telangana.

## 10. Bangalore Electricity Supply Company,

Corporate Office BESCOM, K.R. Circle Bangalore-560001, Bengaluru–560001, Karnataka.

#### 11. Renew Solar Power Private Limited,

138, Ansal Chamber Bika Ji Cama, Chamber, New Delhi–110029.

#### 12. Chamundeshwari Electricity Supply Corporation Limited,

No.29, Corporate Office CESC Mysore, Vijayanagar 2<sup>nd</sup> Stage, Hinkal, Mysuru-570017, Karnataka.

## 13. Mangalore Electricity Supply Company Limited,

Corporate Office, Mescom, Mescom Bhavana, Kavoor Cross Road, Bejai, Mangalore–575004, Karnataka.

## 14. JSW Renew Energy Limited,

JSW Centre, BKC, Bandra East, Mumbai-400051, Maharashtra.

## 15. Renew Surya Ojas Private Limited,

138, Ansal Chamber - II, Bikaji Cama Place, New Delhi-110066.

## 16. Ayana Renewable Power Six Private Limited,

S 2904, 29<sup>th</sup> floor, World Trade Center, Brigade Gateway Campus, 26/1, Dr. Rajkumar Road, Rajajinagar-560055, Bangalore.

### 17. Eastern Power Distribution Company of Andhra Pradesh Limited,

Chief General Manager, RA&PP, Corporate Office, Seethammadhara, P&T Colony, Visakhapatnam-530013, Andhra Pradesh.

## 18. Hubli Electricity Supply Company Limited,

Corporate Office PB Road, Navanagar Hubballi, Hubli– 580025, Karnataka.

#### 19. Power Grid Corporation of India Limited,

'Saudamini', Plot No.2, Sector 29, Gurgaon-122001, Haryana.

...Respondents

#### **Parties Present:**

Shri Hemant Singh, Advocate, BRTL Ms. Supriya Rastogi, Advocate, BRTL Ms. Ankita Bafna, Advocate, BRTL Shri Jay Lal, Advocate, BRTL Shri Arun Lal, Advocate, BRTL Shri Lakhyajit Singh, Advocate, BRTL Ms. Lavanya Panwar, Advocate, BRTL Shri Akhyalal, Advocate, BRTL Shri Pawan Singh, Advocate, BRTL Shri Vivek Pratap Singh, BRTL Shri Vijay Kumar Trivedi, BRTL Shri Dharmender, Advocate, PFCCL Shri Deepak Kumar, Advocate, PFCCL Shri Ranjeet S Rajput, CTUIL

#### **ORDER**

The Petitioner, Bijapur REZ Transmission Limited, has filed the present Petition under Section 63 of the Electricity Act, 2003 read with Section 79(1)(c) & (d) of the Electricity Act, 2003 (hereinafter "the Act") seeking the adoption of transmission tariff discovered through the tariff based competitive bidding process conducted for the establishment of the "Transmission Scheme for integration of Bijapur REZ in Karnataka" (hereinafter referred to as "Transmission Project") on a Build, Own,

Operate and Transfer Basis (hereinafter referred to as "BOOT Basis"). The Petitioner has made the following prayers:

- "(a) Adopt the levelized quoted annual Transmission Charges of INR 1077.00 million per annum discovered through transparent competitive bidding process, for "Transmission Scheme for integration of Bijapur REZ in Karnataka", comprising of the elements/ assets as detailed in the present petition/ application;
- (b) Allow the "Transmission Scheme for integration of Bijapur REZ in Karnataka" to be part of the Inter-State Transmission System and direct that the recovery of transmission charges shall be in accordance with the terms of the Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and losses) Regulations, 2020 and subsequent amendments/enactments thereto;
- (c) Allow recovery of Transmission Charges from actual Date of Commercial Operation (CoD), if the element(s) of the project are commissioned before original SCOD, as per Policy dated 15.07.2015 issued by the Ministry of Power; or in the alternative, grant liberty to the Petitioner to approach this Hon'ble Commission later, in terms of the aforesaid;
- (d) Condone any inadvertent errors omissions/errors/shortcomings and permit the Petitioner to add/change/modify/alter these filings and make further submissions as may be required at a future date; and
- (e) Pass any such other order / orders, as may be deemed fit and proper in the facts and circumstances of the case."
- 2. On receipt of the present Petition, the Bid Process Coordinator (hereinafter referred to as "the BPC"), PFC Consulting Limited (hereinafter referred to as "PFCCL"), vide letter dated 18.2.2025, was directed to submit the relevant documents regarding the complete process of the competitive bidding. The necessary details have been filed by the BPC under an affidavit dated 10.3.2025.

#### Hearing dated 11.3.2025 and 23.4.2025

3. During the course of the hearing on 11.3.2025, the representative of the Petitioner submitted that the Petitioner has filed the instant Petition for the adoption of transmission charges in respect of the "Transmission Scheme for integration of Bijapur REZ in Karnataka" (hereinafter referred to as "the Project") as discovered pursuant to

the tariff based competitive bidding process. Vide Record of Proceedings for the hearing dated 11.3.2025, the Respondents/Beneficiaries were directed to file their respective replies/comments on the Petitions, if any. However, no suggestion/objection has been received from them.

## **Analysis and Decision**

- 4. We have considered the submissions of the Petitioner, BPC, and CTUIL and perused the documents available on record. Section 63 of the Act provides as under:
  - "Section 63: Determination of tariff by bidding process: Notwithstanding anything contained in section 62, the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government."
- 5. The Ministry of Power, Government of India, has notified the "Tariff based Competitive bidding Guidelines for Transmission Service" and "Guidelines for Encouraging Competition in Development of Transmission Projects" (hereinafter referred to as "the Guidelines") under Section 63 of the Act vide Resolution No. 15/1/2017-Trans dated 10.8.2021, as amended from time to time. The salient features of the Guidelines are as under:
  - (a) The Guidelines are applicable for the procurement of transmission services for transmission of electricity through tariff based competitive bidding for selection of the Transmission Service Provider (TSP) for new transmission system on a Build, Own, Operate and Transfer basis.
  - (b) For procurement of the transmission services required for any inter-State transmission Project, the Central Government shall notify the CTUIL or any Central Government Organization/ Central Public Sector Undertaking or its wholly owned subsidiary (Special Purpose Vehicle) to be the Bid Process

Coordinator (BPC) who would be responsible for the coordinating the bid process.

- (c) The BPC shall prepare the bid documents in accordance with the Guidelines and obtain approval of the Appropriate Government, or alternatively, the BPC can use the Standard Bid Documents notified by the Ministry of Power. Any material deviation from the Standard Bidding Documents shall be made only with the prior approval of the Appropriate Government. Intimation about initiation of the bidding process shall be sent by the BPC to the Appropriate Commission.
- (d) For the procurement of the transmission services under the guidelines, BPC shall adopt a single stage two envelope tender process featuring Request for Proposal (RfP). The entire bidding process shall be conducted online through electronic medium under e-reverse bidding framework.
- (e) RfP notice should be published in at least two national newspapers, website of the BPC and preferably in trade magazines also, so as to accord it wide publicity. The bidding shall necessarily be by way of International Competitive Bidding (ICB). For the purpose of issue of RfP, minimum conditions to be met by the bidder shall be specified in the RfP.
- (f) Standard documentation to be provided in the RfP shall include definitions of requirements including brief description of the Project, commissioning milestones to be achieved by the bidders, qualification requirements to be met by the bidders including, minimum net worth, etc. with necessary proof of the same, as outlined in the bid documents, Specified target dates/months for

commissioning and commercial operations, Standard Transmission Service Agreement (TSA), agreement(s) under the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations as amended from time to time, period of validity of offer of bidder, TSA proposed to be entered with the SPV including amendments, bid evaluation methodology to be adopted by the BPC, specification regarding bid bond as well as the Contract Performance Guarantee to be furnished by the bidders, proposed indemnification agreement between the TSP and the Nodal Agency, liquidated damages that shall apply in the event of delay in start of providing the transmission services and technical, operational and safety criteria to be met by the bidder/TSP and requirement of obtaining transmission licence from the Appropriate Commission.

- (g) The TSP, on the date of acquisition of the SPV from the BPC will enter into a Transmission Service Agreement with the Nodal Agency.
- (h) To ensure competitiveness, the minimum number of qualified bidders shall be two. For inter-State transmission system, bids shall be opened in the office of the CEA by a bid committee comprising of at least one member from CEA and one member from BPC. For inter-State transmission system, CEA shall constitute a committee for evaluation of the bids with at least one representative from the CEA and not less than two representatives from the concerned Regional Power Committees and one independent member. Further, in case project is inter-regional, there shall be at least one representative from every concerned RPC. The technical bids shall be examined to ensure that the bids submitted meet minimum eligibility criteria set out in the bid documents on all

the technical evaluation parameters. Only the bids that meet all elements of the minimum technical criteria set out in the bid documents shall be considered for further evaluation on the transmission charges bids. The online initial price bids shall be electronically opened by the bid opening committee in the presence of the bid evaluation committee. The bidder who has quoted the lowest transmission charge as per the evaluation procedure shall be considered for the award.

- (i) BPC is required to complete e-reverse bidding after opening of the initial offer within 75 days. The procurer may give extended time frame indicated herein based on the prevailing circumstances, and such alterations shall not be construed to be deviation from these guidelines.
- (j) The TSP shall make an application for the grant of a transmission licence to the Appropriate Commission within five (5) working days from the date of execution of the Share Purchase Agreement for acquisition of the SPV.
- (k) BPC shall make the final result of evaluation of all bids public. The final TSA, along with the certification by the bid evaluation committee, shall be forwarded to the Appropriate Commission, for the adoption of tariff discovered from the quoted annual transmission charges during the e-reverse bidding process in terms of Section 63 of the Act.
- 6. Therefore, we have to examine whether the Guidelines issued by the Central Government have been followed in the present case in a transparent process of bidding.

- 7. The Ministry of Power, Government of India, vide its Gazette Notification No. CG-DL-E-15032024-253080 dated 15.3.2024, has notified the PFC Consulting Limited as a Bid Process Coordinator for the purpose of selection of bidder as Transmission Service Provider to establish the Inter-State Transmission System for "Transmission Scheme for integration of Bijapur REZ in Karnataka" on a Build, Own, Operate and Transfer Basis through tariff based competitive bidding process.
- 8. Bijapur REZ Transmission Limited was incorporated on 28.6.2024 under the Companies Act, 2013 as a wholly owned subsidiary of PFCCL with the objective to establish the inter-State Transmission System for "Transmission Scheme for integration of Bijapur REZ in Karnataka" and to act as the Transmission Service Provider after being acquired by the successful bidder. The main objectives of the Petitioner Company in its Memorandum of Association are as under:

"To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time".

- 9. BPC prepared the bidding document (RfP) in accordance with the Standard Bid Documents issued by the Ministry of Power, Government of India.
- 10. BPC started the process of selection of the successful bidder with the publication of a Global Invitation for Qualification for the selection of a developer on a BOOT basis for the Project. The notice of the RfP was published in National/International newspapers on 1.6.2024, with the last date of submission of response to RfP as 5.8.2024. Intimation regarding the initiation of the bid process was

given to this Commission on 4.6.2024 in accordance with Clause 4.2 of the Guidelines dated 10.8.2021.

## 11. Factual Matrixes of the bidding process are as under:

S. No.	Events	Date
1.	Publication of RfP	1.6.2024
2.	Technical & Price Bid Submission	27.9.2024
3.	Technical Bid Opening	27.9.2024
4.	Initial Bid Opening (IPO)	6.11.2024
5.	e-Reverse Auction	7.11.2024
6.	No. of Bidders participated in the e-Reverse	None
0.	Auction	
7.	Final Bid Evaluation Committee Meeting	13.11.2024
8.	Issuance of the Lol	12.12.2024
9.	Signing of Agreements & transfer of SPV	16.1.2025
10.	Estimated Cost of the Project	Rs. 8,538.00
	Limated Cost of the Project	Million

12. The scope of the Project as per the Request for Proposal and the Transmission Service Agreement is as under:

SI. No	Name of the Transmission Element	Scheduled COD	Percentage of Quoted Transmission Charges recoverable on the Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
	Establishment of 400/220 kV 5x500 MVA Pooling Station near Bijapur (Vijayapura), Karnataka  400/220 kV, 500 MVA, ICTs-5nos.  400 kV ICT bays-5nos.  220 kV ICT bays-5nos.  400 kV line bays - 2 nos. (at Bijapur PS for termination of Bijapur PS - Raichur New line)  220 kV line bays - 10 nos.  220 kV Sectionalizer: 1 sets	24 months from Effective Date (i.e., transfer of SPV) (16.01.2027)	100%	Element at SI. No. 2 and 3

	• 220 kV Bus Coupler		
	(BC) Bay- 2 nos.		
	220 kV Transfer Bus		
	Coupler (TBC) Bay - 2		
	nos.		
	Future Space Provisions:		
	• 400/220kV, 500 MVA,		
	ICTs - 5 nos.		
	• 400kV ICT bays - 5		
	nos.		
	• 220kV ICT bays- 5 nos.		
	• 400kV line bays - 6		
	nos. (with provision for		
	SLR)		
	• 220kV line bays - 14		
	nos.		
	<ul> <li>220kV Sectionalizer: 2</li> </ul>		
	sets		
	220 kV Bus Coupler		
	(BC) Bay - 2 nos.		
	220 kV Transfer Bus		
	Coupler (TBC) Bay - 2		
	nos		
2	Bijapur PS – Raichur New		
	400 kV (Quad ACSR		Element at SI.
	moose) D/C line		No. 1 and 3
	• 400 kV line bays - 2		
	nos. (at Raichur New)		
3	2x125MVAr 420 kV bus		Element at Cl
	reactors at Bijapur PS		Element at SI. No. 1 and 2
	• 420 kV, 125 MVAr bus		INU. I dilu Z
	reactors - 2 nos.		
	• 420 kV, 125 MVAr bus		
	reactor bays - 2 nos.		

13. For the purpose of evaluation of bids, the Bid Evaluation Committee (BEC) comprising the following was constituted:

1.	Sh. Rajesh Kumar Singh, General Manager, SBI,	Chairman of the
	CCGRO-II, New Delhi	Committee
2.	Sh. R Jayakumar, Director (Transmission), KPTCL	Member
3.	Sh. A.K.V. Bhaskar, Director (Grid, Transmission &	
	Management), APTRANSCO	
4.	Sh. Bhanwar Singh Meena, Director (PSE&TD),	Member
	Central Electricity Authority	
5.	Sh. B.S. Bairwa, Chief Engineer, (PSPA-II Division),	Member
	CEA	
6.	Sh. Neeraj Singh, Chairman, Koppal II Gadag II	Convener- Member
	Transmission Limited, New Delhi	of the Committee

14. Responses to RfP were received from the following nine bidders:

Sr. No.	Name of Bidders
1.	G R Infraprojects Limited
2.	Gawar Construction Limited
3.	Barbrik Project Limited
4.	Jakson Limited
5.	Apraava Energy Private Limited
6.	Techno Electric & Engineering Company Limited
7.	Adani Energy Solutions Limited
8.	Power Grid Corporation of India Limited
9.	Sterlite Grid 32 Limited

15. The responses of the bidders were opened on 27.9.2024 in the presence of the representatives of the bidders. Based on the recommendations of the Bid Evaluation Committee, the Initial Offers of all nine bidders were opened on 6.11.2024 in the presence of the Bid Evaluation Committee. In the BEC meeting held on 6.11.2024, it was noted that the lowest transmission charge from the Initial Offer submitted by the bidders was Rs. 1,077.00 million per annum, which shall be the initial ceiling for quoting the final offer during the e-Reverse Auction. Accordingly, the rank of the bidders for participation in the e-reverse auction is as under:

Sr. No.	Name of the Bidder	Quoted Transmission Charges from the Initial Offer (In Rs. Million per annum)	Rank
1.	G R Infraprojects Limited	1,077.00	L1
2.	Gawar Construction Limited	1,085.00	L2
3.	Barbrik Project Limited	1,090,00	L3
4.	Jakson Limited	1,190.65	L4
5.	Apraava Energy Private Limited	1,272.00	L5
6.	Techno Electric & Engineering Company Limited	1,290.00	L6
7.	Adani Energy Solutions Limited	1,343.90	L7
8.	Power Grid Corporation of India Limited	1,417.53	L8
9.	Sterlite Grid 32 Limited	1,501.00	L9

- 16. As per the provisions of the RfP documents, BEC recommended the five qualified bidders to participate in the e-reverse auction stage and submit their final offer.
- 17. The e-reverse auction was carried out at the MSTC portal on 7.11.2024 after intimating the bidders regarding the lowest initial price offer. However, none of the bidders participated in the e-reverse auction. The details of the five qualified bidders are as under:

Sr. No.	Name of the Bidder	Quoted Transmission Charges from the Initial Offer (in Indian Rs. Million per annum)	Rank
1.	G R Infraprojects Limited	1,077.00 (Not Participated in e-RA)	L1
2.	Gawar Construction Limited	1,085.00 (Not Participated in e-RA)	L2
3.	Barbrik Project Limited	1,090,00 (Not Participated in e-RA)	L3
4.	Jakson Limited	1,190.65 (Not Participated in e-RA)	L4
5.	Apraava Energy Private Limited	1,272.00 (Not Participated in e-RA)	L5

- 18. As per the RfP, in case no final offer is received during the e-reverse bidding stage, then the lowest 'Initial Offer' shall be deemed to be the final offer. Accordingly, based on the initial offer, BEC, in its meeting held on 13.11.2024, recommended G R Infraprojects Limited, with the lowest transmission charges of Rs. 1,077.00 million per annum, as the successful bidder.
- 19. Letter of Intent was issued by the BPC on 12.12.2024 to the successful bidder, i.e., G R Infraprojects Limited. In accordance with Clause 12.3 of the Guidelines, the BPC has hosted on the website of PFCCL the final result of the evaluation of the bids for the selection of a developer for the Project.

- 20. In accordance with the provisions of the bid documents and upon the issuance of LoI to the successful bidder (G R Infraprojects Limited) and acquisition of the SPV (the Petitioner) by the successful bidder, the Petitioner has prayed for the adoption of transmission charges for the Project which has been discovered through the competitive bidding process.
- 21. In accordance with Clause 2.15.2 of the RfP, the selected bidder shall, within 10 days of the issue of the Letter of Intent, accomplish the following tasks:
  - a) Provide the Contract Performance Guarantee in favour of the Nodal Agency;
  - Execute the Share Purchase Agreement and the Transmission Service Agreement;
  - c) Acquire, for the Acquisition Price, one hundred per cent (100%) equity shareholding of Bijapur REZ Transmission Limited from PFC Consulting Limited, along with all its related assets and liabilities.
- 22. In accordance with Clause 2.15.4 of the RfP, the selected bidder shall, within five working days of the issue of the acquisition of the SPV by the Successful Bidder, the TSP shall apply to the Commission for the grant of a transmission licence and make an application to the Commission for the adoption of transmission charges, as required under Section 63 of the Act.
- 23. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities,

including the acquisition of SPVs, by 22.12.2024. Though LoI was issued on 12.12.2024, BPC, vide its letter dated 16.1.2025 in terms of Clause 2.15.2 of RfP, extended the date up to 16.1.2025 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of Nodal Agency (CTUIL) for an amount of Rs. 30 crores on 13.1.2025 and acquired a hundred per cent equity-holding in the applicant company on 16.1.2025 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely Bijapur REZ Transmission Limited, acquired the SPV on 16.1.2025. Accordingly, the TSP has filed the instant Petition through e-filing for the grant of a transmission licence on 21.1.2025.

- 24. The Petitioner has approached the Commission with a separate application for a grant of transmission licence. The Commission, vide order dated 14.5.2025 in Petition No. 247/TL/2025, on being satisfied that the Petitioner, *prime facie*, qualifies for the grant of transmission licence as prayed for, directed publication of notices under clause (a) of sub-section (5) of Section 15 of the Act, inviting suggestions/ objections to the proposal of the Commission. Accordingly, notices have been published.
- 25. In accordance with the Guidelines, BEC has to certify that the tariff has been discovered through a transparent process of bidding, and the tariff discovered is in line with prevailing market prices. In the minutes of the fourth Meeting of the Bid Evaluation Committee held on 13.11.2024, the following have been recorded:

"...II. BPC informed BEC the following:

- 1. The RFP (Financial Bid)- Initial Offer for the following Nine (09) qualified bidders were opened online on the MSTC portal by the Bid Opening Committee in the office of Central Electricity Authority (CEA) in presence of BEC members through VC on 06.11.2024 at 1430 hrs (IST):
  - i. Adani Energy Solutions Limited
  - ii. Apraava Energy Private Limited
  - iii. Barbrik Project Limited
  - iv. Gawar Construction Limited
  - v. GR Infraprojects Limited
  - vi. Jakson Limited
  - vii. Power Grid Corporation of India Limited
  - viii. Sterlite Grid 32 Limited
  - ix. Techno Electric & Engineering Company Limited
- 2. The lowest Quoted Transmission Charges from the Initial Offer discovered was Rs. 1,077.00 million per annum which was declared as the initial price for quoting the final offers during the e-reverse auction process.
- 3. As per Clause No. 3.5.1 of the RFP document. Quoted Transmission Charges of such Initial Offer shall be ranked on the basis of the ascending Initial Offer submitted by such Qualified Bidder. Based on such ranking of the Qualified Bidders, first fifty per cent of the ranking (with any fraction rounded off to higher integer) or four Qualified Bidders, whichever is higher, shall qualify for participating in the electronic reverse auction."
- 4. Accordingly, below mentioned five (05) bidders were qualified to participate in the e reverse auction:
  - i. GR Infraprojects Limited
  - ii. Gawar Construction Limited
  - iii. Barbrik Project Limited
  - iv. Jakson Limited
  - v. Apraava Energy Private Limited
- 5. The lowest Initial Offer at the MSTC portal Le. Rs.1,077.00 million per annum was communicated (duly acknowledged by bidders) to the above five (05) bidders qualified for participating in the e-reverse auction process which was held at MSTC Portal on 07.11.2024 at 1000 hrs (IST) onwards.
- 6. The e-Reverse Auction was conuclded on same day i.e., 07.11.2024 at 1200 hrs (IST). None of the bidder participated in e-Reverse Auction.
- 7. The Final Offer (Quotes Transmission Charges) of each bidder as quoted at the time of closing of the e-reverse auction is as under (copy of the e-reverse bidding statement generated at the MSTC Portal is attached in Annexure-A):

Sr. No.	Name of the Bidder	Quoted	Transmission	Rank
		Charges	from the Initial	
		Offer (ii	n Indian Rs.	

		Million per annum)	
1	G R Infraprojects Limited	1,077.00	11
1.		(Not Participated in e-RA)	LI
2.	Gawar Construction	1,085.00	L2
۷.	Limited	(Not Participated in e-RA)	LZ
3.	Barbrik Project Limited	1,090,00	L3
3.		(Not Participated in e-RA)	LS
4.	Jakson Limited	1,190.65	L4
4.		(Not Participated in e-RA)	L4
5.	Apraava Energy Private	1,272.00	L5
5.	Limited	(Not Participated in e-RA)	LJ

- 8. Further as per the provisions of the RFP document, only one value for annual Transmission Charges is to be quoted by the bidder. In addition to the online submission, the Bidder with the lowest Final Offer is required to submit original hard copies of Annexure 3-Power of Attorney, Annexure 4-Power of Attorney from Consortium Members (if applicable), Annexure 6 Consortium Agreement (if applicable) and Annexure 14- Bid Bond, before issuance of Lol.
- 9. Accordingly, as per the requirement. 'GR Infraprojects Limited (the Bidder with the lowest Final Offer) had submitted the original hard copies of Annexure 3 and Annexure 14 to BPC on 12.11.2024. The other annexures were not applicable to the bidder.
- 10. The original hard copies of Annexure 3 and Annexure 14 submitted by 'GR Infraprojects Limited' are in order. There is no discrepancy between the online submission and physical documents submitted by 'GR Infraprojects Limited'.
- III. In view of the above, BPC proposed that 'GR Infraprojects Limited' with the Final Offer (Quoted Transmission Charges) of Rs.1,077.00 million per annum, may be declared as the successful bidder.
- IV. BPC, in their evaluation report (Annexure-B) has confirmed the following:
  - i. The levelized tariff for the project based on CERC Regulations works out to Rs. 1,333.55 million per annum. This has bee computed based on estimated cost as communicated by the Cost Committee constituted by CEA and the methodology for the calculation of tariff as per CERC norms.
  - ii. The entire bid process has been carried out in accordance with the "Tariff-based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by the Ministry of Power, Govt, of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.
  - v. After detailed discussions on the final levelised tariff prepared by BPC,

#### the BEC suggested the following:

- i. 'G R Infraprojects Limited' is the successful Bidder after the conclusion of the e-reverse auction process with the lowest Quoted Transmission Charges of Rs.1,077.00 million per annum.
- ii. The quoted tariff (Rs.1,077.00 million per annum) is lower (~ 19.24 Percent) than the estimated CERC Levelised Tariff (Rs.1,333.55 million per annum).
- iii. In view of (i) and (ii) above, 'G R Infraprojects Limited' may be issued Letter of Intent (Lol).
- iv. BEC has also issued a separate certificate (cony at **Annexure-C**) in this regard."
- 26. Bid Evaluation Committee (BEC), vide its certificate dated 13.11.2024, certified as under:

## "It is hereby certified that:

- 1. The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt, of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.
- 2. 'G R Infraprojects Limited' emerged as the Successful Bidder after the conclusion of e-reverse bidding process with the lowest Quoted Transmission Charges of Rs.1,077.00 million per annum.
- 3. The quoted tariff is lower than the Levelised Tariff calculated based on CERC norms considering the capital cost for the Project "Transmission Scheme for integration of Bijapur REZ in Karnataka" as assessed by Cost Committee. The quoted tariff discovered through e-reverse bidding process is acceptable."
- 27. In the light of the discussions in the preceding paragraphs, it emerges that the selection of the successful bidder and the discovery of the annual transmission charges of the Project has been carried out by the BPC through a transparent process of competitive bidding in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act. BEC has certified that the process is in conformity with the Ministry of Power Guidelines. BEC, in its certificate dated

13.11.2024, has certified that G R Infraprojects Limited has emerged as the successful bidder after the conclusion of the e-reverse auction with the lowest transmission charges of Rs. 1,077.00 million per annum. Based on the certification of the BEC, we approve and adopt the single annual transmission charges of Rs. 1,077.00 million per annum as per the final offer of the successful bidder, subject to the grant of transmission licence to the Petitioner company. The transmission charges shall remain valid throughout the period covered in the TSA.

- 28. The sharing of the transmission charges by the designated ISTS customers (DICs) shall be governed by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time.
- 29. Extract copy of this order shall be sent to the Nodal agency, CTUIL.
- 30. Petition No. 248/AT/2025 is disposed of in terms of the above.

Sd/- sd/- sd/- sd/- sd/- (Ravinder Singh Dhillon) (Ramesh Babu V.) (Harish Dudan) (Jishnu Barua) Member Member Chairperson